

**GOVERNMENT OF INDIA  
MICRO, SMALL AND MEDIUM ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:5651  
ANSWERED ON:10.05.2012  
SICK SSI  
Suvendu Shri Adhikari

**Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:**

- (a) the total number of registered and unregistered Small Scale Industries (SSIs) in the country during each of the last three years separately, State-wise;
- (b) the number of sick SSIs out of them during the said period, State-wise;
- (c) whether the Union Government provides/proposes to provide any assistance for revival of sick SSIs; and
- (d) if so, the details thereof during the said period?

**Answer**

MINISTER OF MICRO SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH)

(a): The Government monitors growth of Micro, Small and Medium Enterprises (MSMEs) by conducting All India Census of the sector, periodically, in the country. As per the Final Report of the Fourth Census of Registered Micro, Small and Medium Enterprises (MSMEs) 2006-07, the data for which was collected in 2009 & Report published in 2011, the total number of registered MSMEs functioning in the country stands at 15.64 Lakh. As per the Quick Results of the Fourth Census of MSMEs: 2006-07, the Report for which was published in 2009, the total number of unregistered MSMEs in the country stands at 245.48 Lakh. The state-wise distribution of Registered and Unregistered Enterprises is given at Annexure-I.

(b): As per the Final Report of the Fourth Census of Registered Micro, Small and Medium Enterprises (MSMEs) 2006-07, State-wise distribution of enterprises with sickness as on 31.03.2007 are given in Annexure-II.

(c)&(d): Financial assistance, by way of debt restructuring , including fresh loans for rehabilitation of MSEs is provided by primary lending institutions, including commercial banks. Reserve Bank of India has issued following guidelines/instructions to banks in this respect:

- (i) Rehabilitation of Sick MSEs (January 2002);
- (ii) Debt restructuring mechanism relating to viability criteria, prudential norms for restructured accounts, provision of additional finance and time frame for restructuring package ( September 2005); and
- (iii) Restructuring/ Rehabilitation policy with non-discretionary one-time settlement scheme for MSE Sector (May 2009).